

Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

The Meeting No.09/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 04.08.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.08/AM-17 dated 21.07.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.09/AM-17 dated 04.08.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 9/84-ALC3/2016 MEETING DATE : 04.08.2016

Case No.: 2/7/84-ALC3/2016	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status :Deferred
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HQ File :01/84/050/00091/AM17/	RLA File :61/24/040/00081/AM14/	Lic.No/Date:6110001156 06.03.2014	Defer Date:01.09.2016
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Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to Deptt. of IPP for examine/ comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 6/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Approved
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HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015
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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	98% Cotton and 2% Nylon fibre with white	68400 mtr	1.	Raw Cotton	16469.760 kg
			2.	Nylon fibre with	293.436 kg





	metal compound blended woven dyed fabrics with flame resistant finish (130 GSM)		white metal compound	
		3.	Vat dyes	200.070 kg @15 gms/kg
		4.	Pyrovatex CP-LF	5068.440 kg@380 gms/kg
		5.	Knittex CHN	600.210 kg@0.045 gms/kg
		6.	Ultrapill DCW	266.760 kg@20gms/kg
		7.	Invadine PBN	66.690 kg@5 gms/kg
		8.	Furnance Oil	As per Fuel Policy
		9.	Polyvinyl Alcohol	133.380 kg@10gm/kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

For fresh/new authorisation, TC office may send recommendation on the basis of study/visit report of the firm for actual consumption of new chemicals manufactured by M/s Huntsman.

Case No.: 26/14/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date: 351004474 8 28.05.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

3

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	98% Cotton and 2% Nylon fibre with white metal compound blended woven dyed fabrics with flame resistant finish (260 GSM)	53000 mtr	1.	Raw Cotton	25523.320 kg
			2.	Nylon fibre with white metal compound	454.740 kg
			3.	Vat dyes	310.050 kg @15 gms/kg
			4.	Pyrovatex CP-LF	7854.600 kg@38 gms/kg
			5.	Knittex CHN	930.15 kg@0.045 gms/kg
			6.	Ultrapill DCW	413.400 kg@20gms/kg
			7.	Invadine PBN	103.350 kg@5 gms/kg
			8.	Furnance Oil	As per Fuel Policy

			9.	Polyvinyl Alcohol	206.700 kg@10gm/kg
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GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 27/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	100% Cotton woven dyed fabrics with flame resistant finish (120 GSM) quilted with 95% Meta Aramid fibre and 5% Para Aramid fibre blended grey knitted fabric (100 GSM)	20000 mtr	1.	Raw Cotton	4770.00 kg
			2.	Vat dyes	54.00 kg@15gms/kg
			3.	Pyrovatex CP-LF	1512.00 kg@420gms/ kg
			4.	Knittex CHN	180.00 kg@50gms/kg
			5.	Ultraphill DCW	72.00 kg@20 gms/kg
			6.	Invadine PBN	18.00 kg@5gms/kg
			7.	Polyvinyl Alcohol	36.00 kg@10 gms/kg
			8.	Meta Aramid Fibre	3135.00 kg
			9.	Para Aramid Fibre	165.00 kg
			10.	FR Thread	132.00 kg
			11.	Furnace Oil	As per fuel policy

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 3/7/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00092/AM17/	RLA File :04/24/040/00005/AM16/	Lic.No/Date:0410160670 12.06.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/14/84-ALC3/2015 Party Name: LOYAL TEXTILE MILLS LTD Meet No/Date:9/84-ALC3/2016 04.08.2016 Status Approved

HQ File :01/84/050/00091/AM16/ RLA File :35/24/040/00014/AM16/ Lic.No/Date:3510044759 16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made Industrial work wear garments Made of cotton (98%) and nylon fibre with white metal compound (2%) blended dyed fabrics (260 GSM with 100% cotton dyed fabrics with flame resistant finish(120 GSM) lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid Fibre 95% and para Aramid Fibre 5% (100 GSM) (Not dyed) Mens Winter Pant	6000 Nos	1. Raw Cotton	7596.508 kgs
			2. Nylon fibre with white metal compound	103.475 kg
			3. Vat dyes	90.80 kg@ 0.0015kg/kg
			4. Pyrovatex CP-LF	2354.292 kg
			5. Knittex CHN	279.153 kg
			6. Turpax ACN-NEW	181.602 kg
			7. Ultraphill DCW	121.068 kg
			8. Invadine PBN	30.267 kg
			9. FR Thread	170.100 kg
			10. Meta Aramid Fibre	1175.625 kg
			11. Para Aramid Finre	61.875 kg
			12. Furnace Oil	36531.00 ltr
			13. Polyvinyl Alcohol	60.534 kg
2.	Mill made Industrial work wear garments Made of cotton (98%) and nylon fibre with white metal compound (2%) blended dyed fabrics (260 GSM) with 100% cotton dyed fabrics with flame resistant finish (120 GSM) lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre	5000 Nos	1. Raw Cotton	6201.576 kg
			2. Nylon Fibre with white metal compound	84.571 kg
			3. Vat dyes	74.13 kg
			4. Pyrova Tex CP-LF	1921.928 kg
			5. Knittex CHN	227.886 kg
			6. Turpax ACN- NEW	148.264 kg
			7. Ultraphill DCW	98.843 kg
			8. Invadine PBN	148.264 kg
			9. FR Thread	149.625 kg
			10. Meta Aramid Fibre	956.175 kg
			11. Para Aramid Fibre	50.325 kg
			12. Furnace Oil	29672.00 ltr

5%(100GSM) (Not dyed) <u>Mens Winter Jacket</u>		13.	Polyvinyl Alcohol	49.421 kg
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GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/14/84-ALC3/2015

Party Name:LOYAL TEXTILE
MILLS LTD

Meet No/Date:9/84-
ALC3/2016
04.08.2016

Status
Approved

HQ File :01/84/050/00092/AM16/

RLA File
:35/24/040/00015/AM16/

Lic.No/Date:3510044760
16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments Made of cotton (79%) and polyester staple 19% and Nylon fibre with white metal compound (2%) blended dyed fabrics with flame resistant finish (250 GSM) <u>Men Multipro Pant</u>	8000 Nos	1.	Nylon fibre with white metal compound	104.280 kg
			2.	Reactive Dyes Remazol Luminous Yellow FL dyes	56.169 @ 15 gm/kg kg
			3.	Pyrova Tex CO-LF	1801.20 kg @ 380 gm/kg
			4.	Knittex CHN	213.30 kg@45 gm/kg
			5.	Turpax ACN -NEW	142.200 kg@30 gm/kg
			6.	Invadine PBN	23.700 kg@5 gm/kg
			7.	Polyester Staple Fibre	990.660
			8.	FR Thread	151.200 kg
			9.	Furnace Oil	As per Fuel Policy
			10.	Polyvinyl Alcohol	47.400 kg@10 gm/kg
2.	Mill made Industrial work wear woven garments Made of cotton (79%) and polyester staple (19%) and Nylon fibre with white metal compound (2%) blended dyed fabrics with flame resistant finish (250	4000 Nos	1.	Nylon fibre with white metal compound	53.420 kg
			2.	Reactive Dyes Remazol Luminous Yellow FL dyes	28.79 kg @ 15 gm/kg kg
			3.	Pyrova Tex CO-LF	923.400kg @380 gm/kg
			4.	Knittex CHN	109.350 kg @ 45 gm/kg
			5.	Turpax ACN -NEW	72.900 kg@30

	GSM) Mens Multipro Jacket			gm/kg
		6.	Invadine PBN	12.150kg@5gm/kg
		7.	Polyester Staple Fibre	507.870 kg
		8.	FR Thread	88.200 kg
		9.	Furnace Oil	As per Fuel Policy
		10	Polyvinyl Alcohol	24.300 kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:12/14/84-ALC3/2015 Party Name:LOYAL TEXTILE Mills LTD Meet No/Date:9/84-ALC3/2016 04.08.2016 Status Approved

HQ File :01/84/050/00100/AM16/ RLA File :35/24/040/00013/AM16/ Lic.No/Date:3510044758 16.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
8	1. Mill made Industrial work wear woven garments Made of cotton (98%) and nylon fibre with white metal compound (2%) blended dyed fabrics (260 GSM) with 100% cotton dyed fabrics with flame resistant finish (120 GSM) lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre 5% (100 GSM) (Not dyed) Men Summer Pant	22000 Nos	1. Raw Cotton	24498.780 kgs
			2. Nylon fibre with white metal compound	379.408 kg
			3. Vat dyes	294.92 kg@ 0.0015 kg/kg
			4. Pyrovatex CP-LF	7567.956 kg
			5. Knittex CHN	896.841 kg
			6. Turpax ACN-NEW	589.842 kg
			7. Ultraphill DCW	393.228 kg
			8. Invadine PBN	98.307 kg
			9. FR Thread	528.00 kg
			10. Meta Aramid Fibre	2103.585 kg
			11. Para Aramid Finre	110.715 kg
			12. Furnace Oil	As per fuel policy
			13. Polyvinyl Alcohol	196.614 kg
	2. Mill made Industrial work wear garments Made of cotton (98%) and nylon fibre with white metal compound	15000 Nos	1. Raw Cotton	6201.576 kg
			2. Nylon fibre with white metal compound	253.712 kg
			3. Vat dyes	207.00 kg
			4. Pyrovatex CP-LF	5334.863 kg

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(2%) blended dyed fabrics (260 GSM) with 100% cotton dyed fabrics with flame resistant finish (120 GSM) lining cloth and quilt filled with SLT 9110 fabric made of Meta Aramid Fibre 95% and Para Aramid Fibre 5% (100 GSM) (Not dyed) Mens Summer Jacket	5.	Knittex CHN	632.357 kg
	6.	Turpax ACN-NEW	414.011 kg
	7.	Ultraphill DCW	276.008 kg
	8.	Invadine PBN	69.002 kg
	9.	FR Thread	405.00 kg
	10.	Meta Aramid Fibre	1975.05 kg
	11.	Para Aramid Finre	103.950 kg
	12.	Furnace Oil	As per fuel policy
	13.	Polyvinyl Alcohol	138.004 kg

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 28/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
9 HQ File :01/84/050/00157/AM17/	RLA File :02/24/040/00050/AM16/	Lic.No/Date:0210205929 26.06.2015	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 29/9/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
10 HQ File :01/84/050/00158/AM17/	RLA File :02/24/040/00088/AM16/	Lic.No/Date:0210206048 06.08.2015	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 18/23/84-ALC3/2015	Party Name: RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
11 HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not furnish the test report in their reply dated 02.05.2016. Therefore, Committee decided to ask the firm to furnish the test report in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.: 4/3/84-ALC3/2016	Party Name: SUNNY INTERNATIONAL LTD.	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
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HQ File :01/84/050/00006/AM17/	RLA File :33/24/040/00008/AM16/	Lic.No/Date:3310030257 13.10.2015	Defer Date:01.09.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 07.06.2016 to submit the sketch, measurement, CAD/CAM and manufacturing process in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 01.09.2016.

Case No.: 1/27/84-ALC3/2015	Party Name: S.K. EXPORTS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
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13	HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date:01.09.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 04.05.2016 by this Directorate but reply is not received from the firm so far. The case stands deferred for re-listing on 01.09.2016.

Case No.: 2/25/84-ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
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14	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:01.09.2016
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the last reminder has been issued by Deptt. of C&PC on 11.07.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 01.09.2016.

Case No.: 18/9/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
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15	HQ File :01/84/050/00147/AM17/	RLA File :07/24/040/00239/AM16/	Lic.No/Date:0710109091 26.11.2015	Defer Date:01.09.2016
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 3/29/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Approved
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16	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee also went through the comments received from Textile Commissioner's Office, Mumbai vide their letter dated 06.04.2016. According to TC office, Mumbai, since the matter is pending for quite long time, the chemicals for authorisation No. 3510044777 dated 16.07.2015 and AA No. 3510044772 dated 10.07.2015 has

been considered. Further, the TC office stated to constitute a team to find out actual consumption of chemicals manufactured by M/s Huntsman. Since this case is also pending quite long time, the Committee decided to allow the chemicals on the basis of consideration taken by the TC office vide their letter dated 06.04.2016 and ratified the authorisation as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Knitted Garments made out of 55% Modacrylic and 43.5% Cotton and 1.5% Nylon fibre with white metal compound blended dyed fabrics (270 GSM for main fabric and 400GSM for RIB Fabric) POLO SHIRT FULL SLEEVE WITH FR REFLECTIVE	3930 Nos	1.	Raw Cotton	981.03 kgs
			2.	Modacrylic Finre	1402.16 kgs
			3.	Nylon Fibre with white metal compound	16.668 kg
			4.	FR Reflective Tape	23187.00 mtr
			5.	Remazol Luminous Yellow FL Dyes	14.72 kgs @ 0.015kg/kg
			6.	Furnace Oil	As per Fuel policy
2.	Knitted Garments made out of 55% Modacrylic and 43.5% Cotton and 1.5% Nylon fibre with white metal compound blended dyed fabrics (270 GSM for main fabric and 400 GSM for RIB Fabric) POLO SHIRT FULL SLEEVE WITH FR REFLECTIVE	1480 Nos	1.	Raw Cotton	387.95 kgs
			2.	Modacrylic Fibre	554.50 kgs
			3.	Nylon Fibre with white metal compound	6.578 kg
			4.	Remazol Luminous Yellow FL Dyes	5.82 kgs @ 0.01 kg/kg
			5.	Furnace Oil	As per Fuel policy

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 4/1/84-ALC3/2016	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File 17 :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:01.09.2016

Decision : The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File 18 :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:01.09.2016

Decision : The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to wait for

9

their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:1/1/84-ALC3/2016 **Party Name:**MICAPLY, **Meet No/Date:**9/84-ALC3/2016
04.08.2016 **Status:**Approved

HQ File :01/84/050/00470/AM16/ **RLA File** :11/24/040/00012/AM16/ **Lic.No/Date:**1110028183
27.01.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/151/2016 –TSW dated 09.08.2016 as detailed below :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
19	1. Safety Helmet Shell PASGT Helmet Shell, Edged and Buffed with Harness (Bulletproof Helmet)	1300 No	Aramid Fabric Type T 741 PHF 1 Phenolic Prepeg width 150 cm, Fiber TWARON 3360 DTEX, Weight 465 Gr/sqm	Net + 5% wastage

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:3/1/84-ALC3/2016 **Party Name:**CLASSIC BINDING INDUSTRIES **Meet No/Date:**9/84-ALC3/2016
04.08.2016 **Status:**Deferred

HQ File :01/84/050/00472/AM16/ **RLA File** :03/94/040/00890/AM16/ **Lic.No/Date:**0310802103
29.01.2016 **Defer** Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application has sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 01.09.2016.

Case No.:5/7/84-ALC3/2016 **Party Name:**SHYAMALI EXPORT, **Meet No/Date:**9/84-ALC3/2016
04.08.2016 **Status:**Deferred

HQ File :01/84/050/00094/AM17/ **RLA File** :04/24/040/00261/AM16/ **Lic.No/Date:**0410161682
03.03.2016 **Defer** Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 04.08.2016. NC decided to send the same to DC(MSME) for their comments in this case and deferred the case for re-listing on 01.09.2016.

Case No.:42/5/84-ALC3/2016 **Party Name:**SECURITY PRODUCTS PVT. LTD. **Meet No/Date:**9/84-ALC3/2016
04.08.2016 **Status:**Deferred

HQ File :01/84/050/00074/AM17/ **RLA File** :03/95/040/00949/AM16/ **Lic.No/Date:**0310803060
04.03.2016 **Defer** Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted

that the reply has been received from the firm on 25.07.2016 as desired by DIPP. NC decided to defer the case for re-listing on 01.09.2016.

Case No.: 8/3/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00010/AM17/	RLA File :34/24/040/00316/AM16/	Lic.No/Date:3410041959 10.03.2016	Defer Date:01.09.2016

- 23 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 7/5/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00039/AM17/	RLA File :34/24/040/00322/AM16/	Lic.No/Date:3410041960 10.03.2016	Defer Date:01.09.2016

- 24 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product. The reply is received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 11/5/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00043/AM17/	RLA File :34/24/040/00320/AM16/	Lic.No/Date:3410041961 10.03.2016	Defer Date:01.09.2016

- 25 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 6/3/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016	Defer Date:01.09.2016

- 26 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. The reply is not received from the firm so far. NC decided to wait for their

reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:5/3/84-ALC3/2016	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016	Defer Date:01.09.2016

- 27 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the manufacturing process with wastage at each stage with justification in this case. NC decided to wait for their reply so far. The case stands deferred for re-listing on 01.09.2016.

Case No.:4/5/84-ALC3/2016	Party Name:POOJA INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00036/AM17/	RLA File :05/24/040/00617/AM16/	Lic.No/Date:0510397999 21.03.2016	Defer Date:01.09.2016

- 28 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process with wastage at each stage with justification of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:5/5/84-ALC3/2016	Party Name:SIDDARTH KAPOOR	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date:01.09.2016

- 29 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart alongwith the width of Fabric of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 01.09.2016.

Case No.:16/5/84-ALC3/2016	Party Name:SHAUN FILAMENTS,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	Defer Date:01.09.2016

- 30 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

31 Case No.:43/5/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:9/84- ALC3/2016	Status:Deferred
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		04.08.2016	
HQ File :01/84/050/00075/AM17/	RLA File :03/94/040/01068/AM16/	Lic.No/Date:0310803565 28.03.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the manufacturing process, percentagewise use for Modacrylic alongwith the wastage claimed at each stage of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 14/5/84-ALC3/2016	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00046/AM17/	RLA File :05/24/040/00608/AM16/	Lic.No/Date:0510398056 29.03.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made out of 100% rayon solid dyed woven fabrics (GSM 85 +/-10%) , Style No. 7675005	2423 nos	100% rayon solid dyec woven fabrics (GSM 85+/-10%)	1.60 Sq. Meter /Pc
2.	Ladies Top made out of 100% Polyester printed woven fabrics (GSM 78 +/-10%, Style No. 7676668	2792 nos	100% Polyester printed woven fabrics (GSM 78 +/-10%)	1.80 Sq. Meter /Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 7/7/84-ALC3/2016	Party Name:SP EXIMS	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00096/AM17/	RLA File :04/24/040/00281/AM16/	Lic.No/Date:0410161763 31.03.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage

4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 18/5/84-ALC3/2016	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Deferred
HQ File :01/84/050/00050/AM17/	RLA File :05/24/040/00602/AM16/	Lic.No/Date:0510398115 01.04.2016	Defer Date:01.09.2016

34 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the reply has been received from the firm on 25.07.2016 it has seen that the CAD is very low efficiency and justification not given by the firm. Therefore, Committee decided to ask the firm to justify the above alongwith sample of the product. The case stands deferred for re-listing on 01.09.2016.

Case No.: 8/7/84-ALC3/2016	Party Name: SP EXIMS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Deferred
HQ File :01/84/050/00097/AM17/	RLA File :04/24/040/00282/AM16/	Lic.No/Date:0410161765 01.04.2016	Defer Date:01.09.2016

35 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Details of the items to be exported
2. Sample /Sketch of each item with marking
3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
4. CAD of each product with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

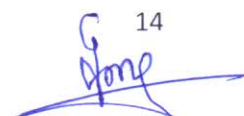
Case No.: 6/7/84-ALC3/2016	Party Name: BEEKU EXPORTS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00095/AM17/	RLA File :04/24/040/00280/AM16/	Lic.No/Date:0410161789 06.04.2016	Defer Date:01.09.2016

36 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm of 28.07.2016 to furnish the CAD, Measurement and Sketch of the product in this case. The reply is not received from the firm so far. NC decided to wait for their reply and deferred the case for re-listing on 01.09.2016.

Case No.: 17/5/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Deferred
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HQ File :01/84/050/00049/AM17/	RLA File :05/24/040/00011/AM17/	Lic.No/Date:0510398172 12.04.2016	Defer Date 01.09.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 3/9/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Deferred
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38 HQ File :01/84/050/00132/AM17/	RLA File :05/24/040/00010/AM17/	Lic.No/Date:0510398171 12.04.2016	Defer Date:01.09.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD and Measurement of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.: 4/7/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status:Deferred
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39 HQ File :01/84/050/00093/AM17/	RLA File :04/24/040/00006/AM17/	Lic.No/Date:0410161804 15.04.2016	Defer Date:01.09.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 33/5/84-ALC3/2016	Party Name: SURE SAFETY INDIA PVT LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status:Deferred
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40 HQ File :01/84/050/00065/AM17/	RLA File :34/24/040/00010/AM17/	Lic.No/Date:3410042083 19.04.2016	Defer Date:01.09.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the measurement chart, CAD and Manufacturing process of the product in this case. The reply of the firm is not received so far. The case stands deferred for re-listing on 01.09.2016.

41 Case No.: 1/5/84-ALC3/2016	Party Name: SHANKAR	Meet No/Date: 9/84-	Status:Deferred
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	PACKAGINGS LIMITED	ALC3/2016 04.08.2016	
HQ File :01/84/050/00033/AM17/	RLA File :03/95/040/00905/AM16/	Lic.No/Date:0310804041 20.04.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:35/5/84-ALC3/2016	Party Name:CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00067/AM17/	RLA File :52/24/040/00003/AM17/	Lic.No/Date:5210041867 21.04.2016	Defer Date:01.09.2016

42 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.08.2016 to furnish the Manufacturing produces and wastage at each stage of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 01.09.2016.

Case No.:1/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
HQ File :01/84/050/00003/AM17/	RLA File :08/24/040/00030/AM17/	Lic.No/Date:0810137775 27.04.2016	Defer Date:01.09.2016

43 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.:2/3/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
44 HQ File :01/84/050/00004/AM17/	RLA File :08/24/040/00033/AM17/	Lic.No/Date:0810137776 27.04.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following

information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 21/5/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00053/AM17/	RLA File :05/24/040/00048/AM17/	Lic.No/Date:0510398349 02.05.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the following
45 information as desired by DC(MSME) vide their U.O. No. 14024/40/2016-L AND H-DCMSME/169 dated 22.06.2016:

1. Sample /Sketch of export item with marking.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
3. Revised CAD with better efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 32/5/84-ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00064/AM17/	RLA File :05/24/040/00047/AM17/	Lic.No/Date:0510398348 02.05.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 30.06.2016 to furnish the following
46 information as desired by DC(MSME) vide their U.O. No. 14024/41/2016-L AND H-DCMSME/170 dated 22.06.2016 :

1. Sample /Sketch of export item with marking.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage.
3. Revised CAD with better efficiency.

The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 36/5/84-ALC3/2016	Party Name: CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
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HQ File :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	Defer Date:01.09.2016
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to TC, Noida again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 40/5/84-ALC3/2016	Party Name: S.K. EXPORTS	Meet No/Date: 9/84- ALC3/2016 04.08.2016	Status: Deferred
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HQ File :01/84/050/00072/AM17/	RLA File :06/24/040/00008/AM17/	Lic.No/Date:0610038379 05.05.2016	Defer Date:01.09.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been sent to the firm on 01.08.2016 to furnish the measurement chart, CAD and Sketch of the export product in this case. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 01.09.2016.

Case No.: 4/9/84-ALC3/2016	Party Name: SRF LIMITED	Meet No/Date: 9/84- ALC3/2016 04.08.2016	Status Deferred
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HQ File :01/84/050/00133/AM17/	RLA File :04/24/040/00013/AM17/	Lic.No/Date:0410161921 11.05.2016	Defer Date :01.09.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to DC (MSME) and TC, Noida for their comments. NC decided to send the application to DIPP as the matter is relates to them. The case stands deferred for re-listing on 01.09.2016.

Case No.: 40/9/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date: 9/84- ALC3/2016 04.08.2016	Status: Approved
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HQ File :01/84/050/00169/AM17/	RLA File :05/23/040/00058/AM17/	Lic.No/Date:0510398509 17.05.2016	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 41/9/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date: 9/84- ALC3/2016 04.08.2016	Status: Approved
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HQ File :01/84/050/00170/AM17/	RLA File :05/23/040/00059/AM17/	Lic.No/Date:0510398510 17.05.2016	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 2/5/84-ALC3/2016	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:01.09.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 01.09.2016.

Case No.: 34/9/84-ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00163/AM17/	RLA File :05/23/040/00066/AM17/	Lic.No/Date:0510398552 19.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 42/9/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00171/AM17/	RLA File :05/23/040/00083/AM17/	Lic.No/Date:0510398596 24.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 5/9/84-ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00134/AM17/	RLA File :30/24/040/00002/AM17/	Lic.No/Date:3010103788 26.05.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

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56	Case No.:3/5/84-ALC3/2016	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
	HQ File :01/84/050/00035/AM17/	RLA File :10/24/040/00010/AM17/	Lic.No/Date:1010059491 27.05.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Cochin. The case stands deferred for re-listing on 01.09.2016.

57	Case No.:17/9/84-ALC3/2016	Party Name:MODERN APPARELS	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
	HQ File :01/84/050/00146/AM17/	RLA File :03/95/040/00080/AM17/	Lic.No/Date:0310804996 27.05.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

58	Case No.:37/9/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status Approved
	HQ File :01/84/050/00166/AM17/	RLA File :05/24/040/00089/AM17/	Lic.No/Date:0510398650 27.05.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

59	Case No.:1/7/84-ALC3/2016	Party Name: TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status: Approved
	HQ File :01/84/050/00090/AM17/	RLA File :52/24/040/00014/AM17/	Lic.No/Date:5210041913 30.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

60	Case No.:7/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status: Approved
	HQ File :01/84/050/00136/AM17/	RLA File :05/24/040/00095/AM17/	Lic.No/Date:0510398661 30.05.2016	

20

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 8/9/84-ALC3/2016	Party Name: AYM SYNTEX LTD.	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00137/AM17/	RLA File :03/94/040/01031/AM16/	Lic.No/Date:0310805011 30.05.2016	

61 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 16/9/84-ALC3/2016	Party Name : MTV EXPORTS	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Deferred
HQ File :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 20/9/84-ALC3/2016	Party Name: SAVITRIDEVI POLYFABRICS INDIA PVT LTD	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00149/AM17/	RLA File :09/24/040/00750/AM16/	Lic.No/Date:0910063729 02.06.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.: 30/9/84-ALC3/2016	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 9/84-ALC3/2016 04.08.2016	Status Approved
HQ File :01/84/050/00159/AM17/	RLA File :05/23/040/00102/AM17/	Lic.No/Date:0510398707 02.06.2016	

64 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:24/9/84-ALC3/2016	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
65 HQ File :01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:27/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status Deferred
66 HQ File :01/84/050/00156/AM17/	RLA File :05/24/040/00104/AM17/	Lic.No/Date:0510398719 03.06.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:38/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
67 HQ File :01/84/050/00167/AM17/	RLA File :05/24/040/00103/AM17/	Lic.No/Date:0510398718 03.06.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.:11/9/84-ALC3/2016	Party Name:AERO FIBRE PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
68 HQ File :01/84/050/00140/AM17/	RLA File :03/94/040/00176/AM17/	Lic.No/Date:0310805368 10.06.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:26/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Approved
69 HQ File :01/84/050/00155/AM17/	RLA File :05/24/040/00127/AM17/	Lic.No/Date:0510398799 14.06.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in

respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 12/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00141/AM17/	RLA File :03/95/040/00212/AM17/	Lic.No/Date:0310805560 16.06.2016	Defer Date:01.09.2016

70 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the consumption data of export product approved by Central Excise authority in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.: 14/9/84-ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00143/AM17/	RLA File :03/95/040/00211/AM17/	Lic.No/Date:0310805559 16.06.2016	Defer Date:01.09.2016

71 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the consumption data of export product approved by Central Excise authority in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.: 32/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File :01/84/050/00161/AM17/	RLA File :05/23/040/00134/AM17/	Lic.No/Date:0510398823 16.06.2016	

72 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 10/9/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File :01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	Defer Date:01.09.2016

73 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

23

Case No.:13/9/84-ALC3/2016	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
74 HQ File :01/84/050/00142/AM17/	RLA File :03/95/040/00229/AM17/	Lic.No/Date:0310805629 21.06.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:21/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Approved
75 HQ File :01/84/050/00150/AM17/	RLA File :05/24/040/00135/AM17/	Lic.No/Date:0510398873 22.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Approved
76 HQ File :01/84/050/00152/AM17/	RLA File :05/24/040/00140/AM17/	Lic.No/Date:0510398881 22.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:36/9/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Approved
77 HQ File :01/84/050/00165/AM17/	RLA File :05/24/040/00139/AM17/	Lic.No/Date:0510398871 22.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:31/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Approved
78 HQ File	RLA File	Lic.No/Date:0510398899	

24

:01/84/050/00160/AM17/	:05/23/040/00153/AM17/	23.06.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 45/9/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File 79 :01/84/050/00174/AM17/	RLA File :08/24/040/00122/AM17/	Lic.No/Date:0810138208 24.06.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask to furnish the CAD, Measurement Chart, and Sketch of the product in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.: 6/9/84-ALC3/2016	Party Name:BIMBAN INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File 80 :01/84/050/00135/AM17/	RLA File :07/24/040/00094/AM17/	Lic.No/Date:0710110004 28.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 15/9/84-ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Deferred
HQ File 81 :01/84/050/00144/AM17/	RLA File :03/95/040/00250/AM17/	Lic.No/Date:0310805741 28.06.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask to give the justification for higher wastage claimed alongwith the manufacturing process at each stage in this case. The case stands deferred for re-listing on 01.09.2016.

Case No.: 43/9/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
HQ File 82 :01/84/050/00172/AM17/	RLA File :05/24/040/00142/AM17/	Lic.No/Date:0510398921 28.06.2016	

25

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
HQ File 83 :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been sent to DIPP for their comments. NC decided to send the application to DC(MSME) and TC, Noida as the matter is relates to them. The case stands deferred for re-listing on 01.09.2016.

Case No.:35/9/84-ALC3/2016	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Approved
HQ File 84 :01/84/050/00164/AM17/	RLA File :05/24/040/00152/AM17/	Lic.No/Date:0510398962 01.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:46/9/84-ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
HQ File 85 :01/84/050/00175/AM17/	RLA File :05/23/040/00171/AM17/	Lic.No/Date:0510398982 04.07.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:19/9/84-ALC3/2016	Party Name:WHITE FIELDS APPAREL,	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
HQ File 86 :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

87 Case No.:25/9/84-ALC3/2016	Party Name:ORIENT	Meet No/Date:9/84-	Status:Deferred
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	FASHION EXPORTS(INDIA) PVT.LTD.	ALC3/2016 04.08.2016	
HQ File :01/84/050/00154/AM17/	RLA File :05/24/040/00150/AM17/	Lic.No/Date:0510398993 05.07.2016	Defer Date 01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:33/9/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
88 HQ File :01/84/050/00162/AM17/	RLA File :05/23/040/00181/AM17/	Lic.No/Date:0510398997 05.07.2016	Defer Date: 01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:39/9/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status: Approved
89 HQ File :01/84/050/00168/AM17/	RLA File :05/23/040/00176/AM17/	Lic.No/Date:0510399021 06.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/9/84-ALC3/2016	Party Name:AKR TEXTILE,	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
90 HQ File :01/84/050/00138/AM17/	RLA File :32/24/040/00011/AM17/	Lic.No/Date:3210077928 12.07.2016	Defer Date:01.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 01.09.2016.

Case No.:44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2016 04.08.2016	Status:Deferred
91 HQ File :01/84/050/00173/AM17/	RLA File :31/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands defer for re-listing on 01.09.2016.

27

Case No.:1/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
HQ File 92 :01/84/050/00130/AM17/	RLA File :05/24/040/00173/AM17/	Lic.No/Date:0510399118 18.07.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands defer for re-listing on 01.09.2016.

Case No.:2/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
HQ File 93 :01/84/050/00131/AM17/	RLA File :05/24/040/00174/AM17/	Lic.No/Date:0510399119 18.07.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands defer for re-listing on 01.09.2016.

Case No.:47/9/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2016 04.08.2016	Status:Deferred
HQ File 94 :01/84/050/00176/AM17/	RLA File :05/24/040/00185/AM17/	Lic.No/Date:0510399210 25.07.2016	Defer Date:01.09.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD, measurement chart alongwith sample of the product in this case. The case stands defer for re-listing on 01.09.2016

(95)

Case No.109	M/s. Anand Merchandising Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/200/AM-16/DES-V
RA. F.No. 05/25/039/004/AM16	
Fixation of norms for export product Sleeveless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 18.07.2016 for fixation of norms for export product Sleeveless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015 since the CLA has issued this AAA without mentioning the SION number. Accordingly, Committee decided to ask RA to furnish the report as to how the Annual Adv. Authorisation was issued without specific SION number after 01.04.2015. The case stands defer for re-listing on 01.09.2016.	

(96)

Case No.110	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 05/25/039/004/AM16	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 030.05.2016 for re-fixation of norms in respect of Advance Authorization No.3210039804 dated 19.02.2009. Accordingly, Committee decided to defer for re-listing on 01.09.2016.	

(97)

Case No.111	M/s. Maya Exports Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00286/AM-14/DES-V
RA. F.No. 05/24/039/00311/AM14	
Re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510372651 dated 05.12.2013. Accordingly, Committee decided to defer the case for re-listing on 01.09.2016.	

(98)

Case No.112	M/s. Ginza Industries Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00345/AM-15/DES-V
RA. F.No. 05/24/039/00311/AM14	Adv. Authorisation No. 0310790777 dated 5.11.2014
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Addl. DGFT, Mumbai vide letter dated 22.02.2016 have informed that M/s. Ginza Industries Ltd., Mumbai was applied to their office for amendment in description of import item No. 2 as Elastomeric/Lycra R Fiber Elastane Fiber DT EX22DEN20 Type/Spandex Bare Yarn R/W 20D on the basis of norms fixed by NC on 05.02.2015 in respect of Adv. Authorisation No. 0310790777 dated 5.11.2014. The above request of the firm has been considered by RA, Mumbai on 17.02.2016 and copy forwarded to this office for further necessary action. Accordingly, Committee decided to defer for re-listing on 01.09.2016.	

(99)

Case No.113	M/s. Richa & Co.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00457/AM-16/DES-V
RA. F.No. 05/24/039/00552/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510397535 dated 08.02.2016 .	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for the following correction is required in minutes of NC in its meeting No. 5/84 dated 09.06.2016:	

1. Licence No. from 06510397535 dated 08.02.2016 to 0510397535 dated 08.02.2016.
2. Style No. from 7BF26576 to 7BF7265476

With the approval of Chairman NC-V, the above correction has already been sent to the firm on 14.07.2016. Accordingly, the committee granted the post facto approval for above correction sent to the firm on 14.07.2016 in respect of Advance Authorization No. 0510372651 dated 05.12.2013.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(100)

Case No.114	M/s. Gaurav International
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00040/AM-17/DES-V
RA. F.No. 05/23/040/00562/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510398087 dated 31.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.06.2016 for the following correction is required in minutes of NC in its meeting No. 5/84 dated 09.06.2016.

1. The description of Import and Export

From	To
Lilen	<u>Linen</u>

2. Add the word "Woven" in both Import and Export Item

With the approval of Chairman NC-V, the above correction has already been sent to the firm on 14.07.2016. Accordingly, the committee granted the post facto approval for above correction sent on 14.07.2016 to the firm in respect of Advance Authorization No. 0510398087 dated 31.03.2016.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(101)

Case No.115	M/s. Chelsea Mills Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.

(102)

Case No.116	M/s. Modelama Exports Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/100/AM-17/DES-V
RA. F.No. 05/27/39/017/AM15	
Fixation of norms for the export product "Ladies Full Sleeves Shirt" in respect of Annual Advance	

Authorization No. 0510392321 dated 08.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(103)

Case No.117	M/s. Orient Craft Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/108/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.	

(104)

Case No.118	M/s. Orient Craft Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/109/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.	

(105)

Case No.119	M/s. Orient Craft Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/110/AM-17/DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Accordingly, Committee decided to defer for re-listing on 01.09.2016.	

(106)

Case No.120	M/s. Pinnacle Clothing Co.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050//044/AM-16/DES-V
RA. F.No. 05/24/040/00509/AM15	
Request for fixation of norms as per amendment sheet issued by RA, CLA, New Delhi on 04.03.2016 for the Export product "Ladies Dress" in respect of Adv. Authorisation No. 0510393764 dated 27.03.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested fixation of norms as per amendment sheet issued by RA, CLA, New Delhi on 04.03.2016 for the Export product "Ladies Dress" made	

with 100% viscose woven solid dyed fabric GSM 125+/-10%, 8267.00 Pcs and import item 100% viscose woven Solid Dyed Fabric GSM 125+/- 10%, 26453.00 Sq. Meter as their buyer cancel their order the export product "Plazoo" which was decided by NC on 24/AM16 dated 26.11.2015 against the Adv. Authorisation No. 0510393764 dated 27.03.2015. Accordingly, the committee agreed to the request of the firm and re-fix the norms as per amendment sheet issued by RA, CLA, New Delhi on 04.03.2016.

GSM should match in import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(107)

Case No.121	M/s. Shankar Packagings
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC on 11.07.2016 to furnish the deficiency letter issued on 04.04.2016. Accordingly, NC decided to defer the case on 01.09.2016.	

(108)

Case No.122	M/s. Maya Exports Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/100/AM-15/DES-V
RA. F.No. 05/24/040/103/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 05.07.2016 for re-fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.05.2014 which was decided by NC in its meeting No. 18/84 dated 07.08.2014. Accordingly, NC decided to defer the case on 01.09.2016.	

(109)

Case No.123	M/s. Maya Exports Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%)	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.02.2016 for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29 th Adv Licences which was decided by NC in its different meetings. NC has also observed that the firm has intimated on 03.08.2016 that they cannot be appear before NC on 04.08.2016 as their representative had hospitalised and requested for another date. Accordingly, NC decided to defer the case on 01.09.2016.	

(110)

Case No.124	M/s. Vismaya International			
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/351/AM-11/DES-V			
RA. F.No. 05/24/040/00375/AM11				
Fixation of norms in respect of Advance Authorization No. 0510283394 dated 08.02.2011				
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.03.2016 for re-consider and fixation of norms in respect of Advance Authorization No. 0510387777 dated 30.052014 as their case was rejected by NC on 14.04.2011. Committee also observed that the firm have submitted their reply on 03.08.2016 as desired by Technical Authority. After <i>going through</i> the reply given by the firm the Committee decided to ratify the norms in respect of Adv. Authorisation issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress (Beaded Swing Dress)	452.000 Nos.	100% Linen Bleached Woven Fabric GSM 163 +/- 10%	1594.000 Meter
2.	Ladies Dress (Kerela Tie Dye Dress)	900.000 Nos	100% Linen Bleached Woven Fabric GSM 163 +/- 10%	2225.700 Meter
GSM should match in import and export RA concern may take necessary action subject to compliance of other usual conditions.				

(111)

Case No.125	M/s. Radnik Exports
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/171/047/AM-17/DES-V
RA. F.No. 05/27/039/05AM15	
Fixation of norms for the export product “Ladies Dress” made out of 100% Silk woven dyed fabric width 104 CM, GSM 43+/-10% in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. On the basis of CAD/CAM provided by the firm the Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(112)

Case No.126	M/s. CIL Textiles Pvt. Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/11/AM-10/DES-V
RA. F.No. 11/24/040/00028/AM10	
Re-fixation of norms in respect of Advance Authorisation No. 1110021244 dated 09.11.2009.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 28.04.2016 for correction in import quantity Sl. No.4 and delete the sentence which was mentioned below the table in NC decision dated 10.03.2016 in respect of Advance Authorisation No. 1110021244 dated 09.11.2009. Accordingly, Committee agreed the	

firm's request and re-fix the norms in respect of Adv. Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	Quantity allowed now
1.	Stretched Canvas	20,00,000 Nos	1.	Paulownia Wood Frame	3232 Cubic Meter	3232 Cubic Meter
			2.	Titanium Dioxide	11308.5 Kgs	11308.5 Kgs
			3.	Staple Pin	104000000 Pcs	104000000 Nos.
			4.	Shrink-Wrap Film	As per packing Policy	14497.465 Kgs

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

(113)

Case No.127	M/s. Concept Clothing
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00274/AM-13/DES-V
RA. F.No. 05/23/040/00262/AM13	

Re-fixation of norms in respect of Adv. Authorisation No.0510337295 dated 16.10.2012

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 09.06.2015 for re-fixation of norms in respect of Adv. Authorisation No. 0510337295 dated 16.10.2012 which was approved by NC in its meeting No. 31/84 dated 08.11.2012. The Committee also observed that the firm have furnished their reply on 04.08.2016 as desired by NC. Accordingly, NC decided to re-fix the norm in respect of Adv. Authorisation issued in this case the details as under :

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity allowed now
1.	Kids jackets lace fabric contains 68% Cotton 26% Nylon 6% Rayon, GSM-120+/-10%	8028 Nos.	Lace fabric contains 68% Cotton 26% Nylon 6% Rayon, GSM-120+/-10%	9900 Sq. meter.	1,5175 Sq. Mtr.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(114)

Case No.128	M/s. Bharat Silks
NC Meeting No. 09/AM-17 dt 004.08.2016	File No.01/84/050393/AM-14/DES-V
RA. F.No. 07/24/040/00430/AM14	

Fixation of norms in respect of Advance Authorization No. 0710102173 dated 14.02.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm 28.07.2016 to furnish the CAD, Measurement and Sketch. Reply is not received from the firm so far. NC decided to defer the case for re-listing on 01.09.2016.

(115)

Case No.129	M/s. Shankar Packagings
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 01.09.2016.	

(116)

Case No.130	M/s. Shankar Packagings
NC Meeting No. 09/AM-17 dt 04.08.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply of the firm has been received on 26.07.2016 as desired by Deptt. of C&PC issued on 11.06.2016 to furnish the deficiency letter issued on 04.04.2016. NC decided to defer the case on 01.09.2016.	

(117)

Case No.131	M/s. Uniray Medical LLP
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.06.2016 to furnish the CAD, measurement chart and sketch in this case. The reply of the firm has been received on 28.06.2016. NC decided to defer the case for re-listing on 01.09.2016.	

(118)

Case No.132	M/s. Yarnz Exports (P) Ltd
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015 as their case was rejected by NC on 26.11.2015. NC decided to defer the case for re-listing on 01.09.2016.	

(119)

Case No.133	M/s. Jiva Designs Pvt. Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/171/20/AM-17/DES-V
RA. F.No. 05/23/039/007/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392813 dated 14.01.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 14.04.2016 for fixation of norms in respect of Annual Adv Authorisation in this case and application has been referred to DC(MSME) and TC, Noida on 04.05.2016 for their comments. NC decided to defer the case for re-listing on 01.09.2016.

(120)

Case No.134	M/s. G.R.Corporation
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00151/AM-12/DES-V
RA. F.No. 06/24/040/00017/AM12	
Fixation of norms in respect of Advance Authorisation No. 0610022770 dated 07.07.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 02.02.2016 for fixation of norms in respect of Adv. Authorisation No. 0610022770 dated 07.07.2011. Accordingly, Committee decided to ratify norms in respect of Adv. Authorisation issued in this case by allowing wastage for import item Sl. No. 1, 2, 3 as applied for and item No. 4 the wastage allowed 01% on net content in the export product.	
RA concern may take necessary action subject to compliance of other usual conditions	

(121)

Case No.135	M/s. Richa Global Exports P. Ltd.
NC Meeting No. 09/AM-17 dt 04.08.2016	File No.01/84/050/00197/AM-16/DES-V
RA. F.No. 05/24/040/00261/AM16	
Re-fixation of norms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm has requested on 16.05.2016 for enhancement in quantity of input Sl. No. 1 from 0.235 gms to 0.292 gms in respect of Adv. Authorisation No. 0510395467 dated 28.08.2015 which was approved by NC in its meeting No. 22/84 dated 29.10.2015. NC decided to send copy to DC(MSME) for examination and comments. The case is stands defer for re-listing on 01.09.2016.	





